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post retirement passes  
cannot be withheld on  
the ground now that the  
applicant has not  
vacated the quarters -

O. A. disposed of.

(M.S. Deshpande)

Order/Judgement despatched  
to Applicant/Respondent(s)  
on 13/6/94

14.11.1994

VC  
ep:- 129/94

8/16/6.

Shri N.C. Saini, counsel  
for the applicant.

Shri S.C. Dhavan appeared  
on behalf of Shri J.G. Sawant,  
counsel for the Respondents.

ep no. 129/94  
for orders on  
14/11/94.

9/11

This case pertains to  
issue of post-retirement pass.  
The learned counsel for the  
Respondents submits that the  
passes ~~are~~ ready and he  
can come and collect the same  
on any working day.

In the circumstances, the  
applicant's counsel is directed  
to send his client to DRM's  
Office, Pass Section on 17.11.1994  
on working hours. The Respondent

contd.

Received  
copy of CP  
21/11/94